

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 199 OF 2015

Dated: 21st March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Maharashtra State Power Generating Co. Ltd. ...Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
for R.1
Ms. Nikita Choukse for R.2

ORDER

We have heard learned counsel for the parties. Arguments are concluded. ***Judgment is Reserved.*** Learned counsel for the appellant may file written submissions on or before 31.03.2017 after serving copy on the other side. Thereafter, learned counsel for respondent No.1 may file his written submissions on or before 12.04.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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